# CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES,1990)

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SECTION OFFICER (Judl.)

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal :: Guwahati Bench

ORDER SHEET

APPLICATION NO. 19

Applicant(s) Empiniering & Drawing Statt Asso. CPWD

Respondent(s) Q. O. E Fors

Advocate for Applicant(s) Mr. A. Ahmed,

Advocate for Respondent(s) casc.

|  | Casc          | •  |
|--|---------------|--|
| Parties and a substitute of the contract of th |               |  |
| Notes of the Registry  | Date          |  |
| CONTRACTOR OF THE PROPERTY OF  |               | Order of the Tribunal  |
|  | 25.1.02       | Heard Mr. A.Ahmad, learned counsel for the applicant.  |
|  |               | The application is admitted. Call for the records.   |
| This is application in form  C. F. for Rs. 50/- diposited  vide IP //30 to \$.5.1.924  Dated23-1-2022  |               | Issue notice as to why the interim order as prayed for shall not be granted. Returned.       |
| Dy. Registrar  | 1.            | useks. Mr. B.C. Pathak, learned Addl. C.G.S.C., accepts notice on behalf of the respondents. |
| With order did 25/1/02 With<br>MP, order did 28/1/02 Kondover  |               | List on 12.2.2002 for order.  1 ( ) Member   |
|  | mb<br>12.2.02 | List on 19.3.2002 to enable  |
| Profaud  | ir            | he respondents to obtain necessary   |
| Gyloz  |               | (lushan  |

mb

Member

Vice-Chairman

Order Std, 19/3/02 Communicated to the Karties Connoell

Sessivice completes

Heard Mr. A.Ahmed, learned 19.3.02 counsel for the applicant and also Mr. B.C. Pathak, learned Addl. C.G.S.C. for the Respondents.

> Respondents are given some more time to obtain necessary instructions on the matter and also the applicants.

List on 23.4.2002 for order. In the meantime, Respondents are directed not to make any recovery of DCRG Bill from the applicants till the returnable date.

Vice-Chairman

mb

23.4.2002

Mr.B.C.Pathak, learned Addl.C.G.S.C.

for the respondents submitted that the matter can be heard at any convenient date and the respondents shall produce before the Tribunal all the necessary materials on the matter.

List case accordingly 14.5.2002 for hearing.

Vice-Chairman

14.5.2002

Heard counsel for the parties. Judgment delivered in open Court, kept in separate sheets.

The application is disposed of in terms of the order. No order as to costs.

lllUha

Vice-Chairman

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application Nos.18, 19, 20, 21, 23 & 24 of 2002.

Date of Order: This the 14th Day of May, 2002.

THE HON'BLE MR JUSTICE D.N.CHOWDHURY, VICE CHAIRMAN.

THE HON'BLE MR K. K. SHARMA, ADMINISTRATIVE MEMBER.

- The Central Public Works Department Junior Engineers' Association Guwahati Branch Guwahati.
- 2. Sri Umananda Deori
   Branch Secretary
   The Central Public Works Department
   Junior Engineers' Association
   Guwahati Branch
   Guwahati. . . . Applicants in O.A.18/2002.
- 3. The Engineering and Drawing Staff Association Central Public Works Department Guwahati.
- 4. Sri Sachin Kalita
   Secretary
   The Engineering and Drawing Staff Association
   Central Public Works Department
   Guwahati.
   Applicants in 0.A.19/2002.

The Central Public Works Department All India Non-Gazetted Officers' Association Guwahati Branch Guwahati.

ri Tapan Choudhury

Secretary

The Central Public Works Department
All India Non-Gazetted Officers' Association
Guwahati Branch
Guwahati. . . . Applicants in 20/2002.

- 7. The Central Public Works Department Staff Association, Guwahati Branch Guwahati.
- 8. Sri U.D.Rao
  Secretary
  The Central Public Works Department
  Staff Association, Guwahati Branch
  Guwahati. . . Applicants in O.A.21/2002.

- 9. The Central Public Works Department Class -IV Staff Union Guwahati Branch Guwahati.
- 10. Sri Joram Topno
  Secretary
  The Central Public Works Department
  Class-IV Staff Union
  Guwahati Branch
  Guwahati. . . . Applicants in O.A.23/2002.
- 11. The Central Public Works Department Mazdoor Union, Guwahati Branch Guwahati.
- 12. Sri Narayan Singh
  Secretary
  The Central Public Works Department
  Mazdoor Union, Guwahati Branch
  Guwahati.
  . . . Applicants in O.A.24/2002.

By Advocate Mr.A.Ahmed (in all cases)

- TAR STATE OF THE PARTY OF THE P
- Versus -
- The Union of India
  Represented by the Secretary
  Oto the Government of India
  Ministry of Urban Affairs
  New Delhi-110 001.
- 2. The Director General (Works) Central Public Works Department Nirman Bhawan, New Delhi-110 011.
- 3. The Additional Director General of Works Eastern Region, C.P.W.D. Nizam Palace, Kolkata - 20.
- 4. The Chief Engineer North Eastern Zone Central Public Works Department Cleaves Colony Shillong-3.
- Pay and Accounts Office

  Pay and Accounts Office

  N.E.Z., Central Public Works Department

  Raj Villa, Malki Point

  Shillong-1. . . . Respondents in all Cases.

By Mr.B.C.Pathak, Addl.C.G.S.C. in O.A.s 18,19,20/2002, & Mr.A.Deb Roy, Sr.C.G.S.C. in O.A.s 21, 23 & 24/2002.

### ORDER

: 3:

### CHOWDHURY J. (V.C):

क्षिक स्मिक

The thematic contents of all these applications are common and accordingly all these cases are taken up for consideration together.

By Office order dated 7.1.2002 the respondents authority passed a general order relaing to payment of S.D.A. to the employees posted at N.E.Region clearifying the stand taken by the Department. The order itself indicated that reasoned order are to be followed subsequently. Apparently there is no mala fide in the impugned order and it will only be discernible if orders are passed individually. Needless to state that by numerous decisions by the Hon'ble Supreme Court as well as CAT the policy of payment of S.D.A. is almost settled. The respondents should assiduously adhere to the policy guidelines issued by the Central Government from time to time as well as the decisions rendered by the p'ble Supreme Court and the Tribunals.

The applicants as well as Mr.A.Deb Roy, learned Sf.C.G.S.C. and Mr.B.C.Pathak, learned Addl.C.G.S.C. for the respondents at length. Mr. Ahmed, learned counsel for the applicants brought our attention to para 4 of the impugned order dated 7.1.2002. The order did not indicate as to any steps of recovery was made. It is expected that the authority shall adhere to the policy guidelines issued by the respondents vide order No.14/1/91/EC-IV(C) dated 14.2.99 on the subject Payment of SDA to staff working in North Eastern Zone.

We have heard Mr.A.Ahmed, learned counsel for

pplication stands disposed of.

Subject to the observations made above, the

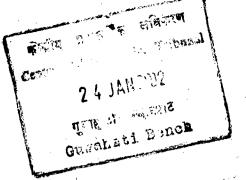
No order as to costs.

Interim orders, if any stand vacated.

Sd/VICE CHAIRMAN Sd/MEMBER (A)

# ीत्र**िक्षि**

Bootion Officer (), शानुमान अधिकारी (न्याधिक शाक and Administrative Tribus কপ্লাৰ মহাথানিক ৰাষিকাৰ sumsheti Beach. Guwsher पहास्त्रकी व्याक्षकीतः क्षा



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION OF 19 OF THE CENTRAL ADMINISTRATIVE TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO. 19 OF 2002.

The Engineering and Drawing
Staff Association, Central
Public Works Department, Guwahati

-Applicants.

-Versus-

The Union of India

& Others —Respondents

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| •      | ì |       |       |     |     | Filedby    |

Advocate (for Anne)

Shi Sachi Kalita Huge (18 2 sollin (Able # 114142)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION OF 19 OF THE CENTRAL ADMINISTRATIVE TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO. 19 OF 2002.

### BETWEEN

- 1) The Enginearing and Drawing
  Staff Association, Central
  Public Works Department, Guwahati
- 2] Sri Sachin Kalita, Secretary, The Engineering and Drawing Staff Association, Central Public Works Department, Guwahati.

Applicants.

-AND-

- 1) The Union of India represented by the Secretary to the Government of India Ministry of Urban Affairs New Delhi-110011.
- 2] The Director General (Works)

  Central Public works Department,

  Nirman Bhawan, New Delhi- 110011.

- 3] The Additional Director General of Works, Eastern Region, C.P.W.D., Nizam Palace, Kolkata-20,
- 4J The Chief Engineer,
  North Eastern Zone,
  Central Public Works Department,
  Cleaves Colony,
  Shillong-3.
- 5] The Senior Accounts Office,
  Pay and Accounts Office,
  N.E.Z., Central Public Works
  Department, Raja Villa,
  Malki Point, Shillong-1.

-Respondents.

### DETAILS OF THE APPLICATION

1) PARTICULARS OF THE ORDER AGAINST WITH
THE APPLICATION IS MADE:

This application is made against impugned order of stoppage and recovery of payment of Special Duty Allowance, in Short, S.D.A. vide Office Order No. 14/21/91 EC IV C New Delhi dated Ø7-Ø1-2002 issued by the Office of the Director General of Works, Central Public Works Department, Nirman Bhawan, New Delhi and also praying for direction upon the Respondents for continuation of payment of Special Duty Allowance to all members of the above

Association. (List of Members is enclosed at Annexure-A of this Original Application).

### 2) JURISDICTION OF THE TRIBUNAL

The applicant declares that the subject matter of the instant application is within the jurisdiction of the Hon'ble Tribunal

### 31 LIMITATION

The applicant further declares that the subject matter of the instant application is within the limitation prescribed under section 21 of the Administrative Tribunal Act 1985.

### 43 FACTS OF THE CASE

Facts of the case in brief are given below:

4.1] That your humble applicants are citizens of India and as such, they are entitled rights and privileges guaranteed under to all the Constitution of India. The applicant No. recognized Association named as Engineering and Drawing Staff Association, Central Public Works Department, Guwahati Branch, Guwahati. The applicant No. 2 authorized to file this application on behalf of the members of the Association.

A copy of list of the members of Central Public Works Department Engineering and Drawing Staff Association, Guwahati Branch, Guwahati is annexed hereto and the same is marked as Annexure-A.

4.2] That your applicants beg to state that as the grievances and reliefs prayed in this application are common, therefore, they pray for grant of permission under Section 4(5)(a) of the Central Administrative Tribunal (Procedure) rules, 1987 to move this application jointly.

4.3] That all the members of the Association including the applicant No. 2 are serving and posted in different offices under the Administrative Control of the Director General of Works, Central Public Works Department, New Delhi.

That the Government of India, Ministry of Finance, Department of Expenditure granted certain improvements and facilities to Central Government Civilian Employees Central Government serving in the states and Union Territories of North Eastern Region vide Office Memorandum No. 20014/3/83-IV dated 14-12-1983. In Clause-II of the said office memorandum Special (Duty) Allowance was granted to Central Government Civilian Employees, who have all India Transfer Liability at the rate of Rs. 25% of the basic pay subject to ceiling of Rs. 400/-

per month on posting to any station in the North Eastern Region. The relevant portion of the office Memorandum dated 14-12-1983 is quoted below:

\*(iii) Special (Duty) Allowance

Central Government Civilian employee who. have all India Transfer Liability will granted a Special (Duty) Allowance at the rate of Rs. 25% of basic pay subject to a ceiling of Rs. 400/- per month on posting to any station in the North East Region. Such of these employée who are exempted from payment of Income Tax, will however not be eligible for the Special (Duty) Allowance, Special (Duty) Allowance will be in addition to any Special pay and for allowances already being drawn subject to the condition that the total of such Special (Buty) Allowance Special Deputation (Duty) plus Allowance will not exceed Rs. 400/- per month. Special Allowance like Special Compensatory (Remote Locality Allowance, Construction Allowance and Project Allowance will be drawn separately.''

An Extract of Office Memorandum dated 14-12-1983 and Office Memo dated Ø1-12-1988 are annexed hereto and the same are marked as Annexure- B & Crespectively.

That after issuance of the aforesaid Office Memorandum dated 14-12-1983 the members of the aforesaid Association approached the local authorities for payment of Special (Duty) Allowance in terms of Office Memorandum Dated 14-12-1983 as the applicants, i.e., the members of the aforesaid Association fulfilled the criteria laid down in the Office Memo dated 14-12-1983. They demanded for payment of Special (Duty) Allowance and accordingly the authority had paid them.

That another Office Memorandum No. F. 11(2)/97-E II (B) dated 22-07-1998 was No. issued by the Ministry of Finance, Department of Expenditure, Government of India extended the Special (Duty) Allowance to the Central Government employees posted at Sikkim. In this circular payment of Special (Duty) Allowance at Celling of Rs. 1000/- has also been withdrawn. It is pertinent to mention here that in these circulars of Special (Duty) Allowance nowhere it was mention that Group -C & D employee are not entitled to Special (Duty) Allowance. But all the Central Government Employees who have All India Transfer Liability are entitled to Special (Duty) Allowance.

Annexure-D is the photocopy of office order F. No. 11(2)/97-E II (B) dated 22-07-1998.

4.6] the present That applicants beg to that the members of the aforesaid Association are saddled with All India Transfer Liability in terms of their offer of appointment and with this said liabilities they have received the offer of appointment and joined the service of the respondents. Be it stated that, most of the members of the Association on numbers of occasions are being transferred outside of the North Eastern Region. Therefore, the applicants are in practice saddled with all India Transfer Liability and in terms of Office Memorandum dated 14-12-1983 they are entitled for grant of Special (Duty) Allowances.

Few copies of transfer, posting and appointment are annexed hereto and the same are marked as Annexure-E series.

`That your applicants further beg to state that the payment of Sp∉cial Allowance has been granted to the applicants by Respondents after being satisfied with all the applicants. All the applicants are legally entitled eligible for and grant of Special (Duty) Allowance in terms of Office Memorandum dated 14-12-1983, Ø1-12-1988 and 22-Ø7-1998 and accordingly payment of Special (Duty) Allowance has been continued and paid to the members of. the aforesaid Association.

After that, the Respondent No. 2 issued Office Memorandum No. 14/1/91/EC-IV dated 24-02-1999 directing the Chief Engineer, Central Public Works Department, North Eastern Zone, Respondent No. 3 to take necessary action for stoppage of Special (Duty) Allowance to Group C & D employees posted in the North Eastern Region, Central Publić Works Depart In the Office Memorandum it has stated that the Central Public Works Department Group C & D employees are not eligible for payment of Special (Duty) Allowance because their transfer liability is within 12 States, is, 7(seven) States of North Eastern Region, West Bengal, Bihar, Orrissa, Sikkim and part of Madhya Pradesh can not be treated as All India Transfer liability to fulfill conditions for payment of Special (Duty) Allowance.

Annexure-F is the photo copy of Office Memorandum dated 24-02-1999 issued by Respondent No. 2 to the Respondent No. 3.

That your applicants beg to state that aggrieved by the Annexure-F issued by the Respondent No.3 your applicants and similarly Public Works Department situated Central different Employees Associations filed Original applications Nos. 94/99 to 100/99 before this Hon'ble Central Administratiye Tribunal. Guwahati Bench against the impugned Office Memorandum dated 24-02-1999. The Hon'ble

Tribunal was pleased to pass an interim order and stayed the impugned Office Memorandum dated 24-02-1999. The case was finally heard by the Hon'ble Tribunal on 19-12-2000. The Hon'ble Tribunal was pleased to direct the Respondents for reconsideration of Office Memorandum dated 24-02-1999, and was pleased to direct the Respondent to examine afresh the impugned Office Memorandum dated 24-02-1999.

Annexure-6 is the photocopy of order dated 28-04-1999 passed by the Hon:ble Tribunal.

Annexure-H is the photocopy of the common judgment and order dated 19-12-2000 passed by the Hon'ble Tribunal in O.A. No. 94/99 to 100/99.

4.9] That your applicant begs to state that most surprisingly the Respondents issued order vide No. 14/2191-EC IV(C) dated Ø7-Ø1-2002 which is almost similar to the Memorandum dated 24-02-1999. In this Memorandum also the Respondent No. 3 without going through the case has issued Impugned Office Memorandum stating that Group C & D are not entitled for (Duty) Allowance. Although, in fact, these employees are transferred to North Eastern Region from Kolkata, Ranchi, Jammu, Mumbai, Ahmedabad, Nepal, Patna, etc. which are outside of North Eastern Region.

Annexure-I is the photocopy of Office Order No. 14/21/91-EC IV (C) dated 07-01-2002.

4.10] That your applicants beg to state that the Respondents with a deliberate intention did not reviewed the earlier order dated 24-02-1999 in spite of clear cut direction by the Hon'ble Tribunal and passed the Impugned Office Memorandum dated 07-01-2002.

4.113 That your applicants beg to state that Respondents are going to discontinue and recover the payment of Special (Duty) Allowance to the members of the applicants' Union in terms of Office Memo No. 14/21/91 EC/IV (C) New Delhi dated 07-01-2002 from the pay bill of January, 2002 and under the circumstances finding no other alternative the applicants approached this Hon'ble Tribunal for protection of rights and interests of the members of the Union through this Original Application and this Hon'ble Tribunal may be pleased to stay the order issued under Memo dated 07-01-2002 interim measure and further be pleased to aside and quash the Office Memorandum dated 01-2002.

4.12 That your applicants submit that they have got reason to believe that the Respondents are resorting the colorable exercise of power for discriminating applicants with other similarly situated persons.

- 4.13 That your appl (cants submit that the action of the Respondents are mala fide, illegal and with a motive behind.
- That your applicants submit that the of the action Respondents by which applicants have been of deprived their legitimate rights is arbitrary. It is stated that the Respondents have acted with a mala-fide intention only to deprive applicants from their legitimate rights.
- 4.15] That, your applicants submit that the action of the Respondents is highly illegal, improper, whimsical and also against the policy adopted by the Government of India.
- 4.161 That in view of the facts and circumstances it is a fit case for interference by the Hon'ble Tribunal to protect the interest of the applicants.
- 4.17) That this application is filed bona fide and for the interest of justice.
- 5. GROUNDS FOR RELIEF WITH LEGAL PROVISION:
- 5.1] For that, due to the above reasons narrated in detail the action of the Respondents is in prima facie illegal, mala-fide; arbitrary and without jurisdiction.

5.21 For that, the applicants satisfied the criterion for grant of Special (Duty) Allowance laid down in Office Memorandum dated 14-12-1983 and 01-12-1988 and 22-07-2002 issued by the Government of India, Ministry of Finance, therefore, dis-continuation of the Special (Duty) Allowance in terms of impugned Office Memorandum dated 07-01-2002 is violative of the provisions of law and is liable to be set aside and quashed.

5.3] For that the applicants having fulfilled all the criteria laid down by the Hon'ble Supreme Court Judgment towards granting the Special (Duty) Allowance, the Respondents can not deny the same to the applicants without any jurisdiction.

5.4] For that the Respondents have paid the Special (Duty) Allowance to the applicants after being fully satisfied with their own that the applicants are eligible for payment of Special (Duty) Allowance of in terms the 14-12-1983 and Memorandum dated Office Memo 22-07-2002 issued by dated 01-12-1988 and the Ministry of Finance, Government of India.

5.5] For that the impugned office Memo dated 07-01-2002 is contrary to the decision of the Hon'ble Supreme Court. The Hon'ble Apex Court in their judgment regarding payment of Special (Duty) Allowance to the Central Government Employees it was not anywhere mentioned that who

are posted from 12 States of Eastern Region are not entitled to payment of Special (Duty) Allowance and as such the, Department has itself violated the Hon'ble Apex Court's decision. As such, Office Memo dated 07-01-2002 is liable to be set aside and quashed.

- 5.6 For that, the payment of Special (Duty) Allowance was not obtained by the applicants by any fraudulent means but the Respondents after finding them eligible, paid the Special (Duty) Allowance to the applicants.
- 5.7 For that, the members of the applicants' Association are having practically All India transfer liability. As such, they are legally entitled to draw the Special (Duty) Allowance as per Office Memorandum dated 14-12-1983 and 01-12-1988 and 22-07-2002.
- 5.8 For that the order issued in terms of impugned Office Memorandum dated 07-01-2002 is without following any established procedure of principle of natural justice.
- 3.9] For that, the Respondents have violated the Article 14, 16 and 21 of the Constitution of India.
- 5.10] For that, the action of the respondents is arbitrary, mala-fide and discriminatory with an ill motive.

5.11] For that, in any view of the matter the action of the respondents are not sustainable in the eye of law and as well as fact.

The applicant craves leave of this Hon'ble Tribunal to advance further grounds at the time of hearing of this instant application.

### 6. DETAILS OF REMEDIES EXHAUSTED:

That there is no other alternative and efficacious remedy available to the applicant except invoking the jurisdiction of this Hon'ble Tribunal under Section 19 of the Administrative Tribunal Act, 1985.

# 7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

That the applicant further declares that he has not filed any application, writ petition or suit in respect of the subject matter of the instant application before any other Court, authority, nor any such application, writ petition or suit is pending before any of them.

### 8. RELIEF SOUGHT FOR:

Under the facts and circumstances stated above the applicants most respectfully prayed that your Lordship may be pleased to admit this application, call for the records of the case, issue notices to the Respondents as to why the relief and relives sought for by the applicant may not be granted and after hearing the parties and the cause or causes that may be shown your Lordships may be pleased to direct the Respondents to give the following relifs:

- 8.1 That the Hon'ble Tribunal may be pleased to declare that the Members of the applicants' Association/Union are entitled to draw the Special (Duty) Allowance in terms of Office Memo No. 20014/3/83 E-IV dated 14-12-83 and Office Memorandum No. 20014/16/86 IV/E II(B) dated 01-12-88 and 22-07-1998.
- 8.2 The impugned Office Memorandum issued under letter No. 14/21/01 EC IV C New Delhi dated 07-01-2002 issued by the Office of the Director General of Works, Central Public Works Department, be set aside and quashed.
- 8.3 That the Respondents may be directed to continue the Special (Duty) Allowance to the members of the applicants' Association/Union in terms of Office Memorandum dated 14-12-83 and dated 01-12-1988 and 22-07-1998.

- 8.4 To pass any other order or orders as deem fit and proper by the Hon'ble Tribunal.
- 8.5 Cost of the Case.
- 9] INTERIM ORDER PRAYED FOR:

The applicant most respectfully prays for interim order from this Hon'ble Tribunal that the Hon'ble Tribunal may be pleased to stay the Impugned Office Order No. 14/21/91-EC IV(C) dated 07-01-2002 at Annexure-I.

- 10) Application Is Filed Through Advocate.
- 11) Particulars of I.P.O.:

  I.P.O. NO. 76551924

  Date Of Issue 23.1. 2002

  Issued from Guahati G.P.O.

  Payable at Guahati
- 12] LIST OF ENCLOSURES:
  As stated above.

-Verification.

### VERIFICATION

Shri Sachin Kalita, Secretary, Drawing Staff Engineering and Association, Central Public Works Department, Guwahati. Branch, Guwahati, applicant No. of this application and also authorized to sign this verification behalf of other On. applicants /members of the Association/Union and verify the statements made in the accompanying application and in paragraphs 4.2,4.3, 4.10, 4.11

And I sign this verification today on this the  $9\,\mu$ day of January, 2002 at Guwahati.

Declarant
Unit Secretary
Fridge Dig. Staff Associated Wild Guwahav
GUVAHATI - 21

# ENGINEERING DRAWING STAFF ASSOCIATION C.P.W.D., GUWAHATI - 21

| A)  | ASSAM CENTRAL CIRCLE NO.I  |
|---|--|
| 1.<br>2.<br>3.<br>4.<br>5.<br>6.<br>7.<br>8.<br>8(a). | Sri A.K.Das, D'Man Gr.I Sri K.C.Baruah, D'Man Gr.II Mrs. Niva Goqoi, D'Man Gr.II Mrs. Dhanti Bora, D'Man Gr.II Mrs.Dhanada Devi, D'Man Gr.III Sri S.K.Kakoti, D'Man Gr.II Sri B.C.Bora, D'Man Gr.II Sri Biren Ch.Das, D'Man Gr.III Sri D.C.Dey(Ferro Printer) ASSAM AVIATION DIVISION, GUWAHATI - 15   |
| B)  | MOONIN WATER TO THE TOTAL TOTA |
| 9)<br>10)<br>11)<br>12)                               | Sri U.N.Bordoloi, D'Man Gr.II<br>Sri Soumen Chandra, D'Man Gr.III<br>Sri Samir Gupta, D'Man Gr.III<br>Sri B.Lahkar, D'Man Gr.III   |
| c)  | GUWAHATI CENTRAL DIVISION, GUWAHATI - 21   |
| 13)<br>14)<br>15)                                     | Sri A.K.Dutta D'Man Gr.I<br>Sri Buddha Rava. D'Man Gr.III<br>Sri P.K.Bora. D'Man Gr.III  |
| 0)  | GUWAHATI ELECTRICAL DIVISION NO.I GUWAHATI-21  |
| 16)<br>17)  | Sri G.H.Baq. D'Man Gr.II<br>Sri P.K.Sharma, D'Man Gr.III   |
| E)  | GUWAHATI ELECTRICAL DIVISION NO.II, GUWAHATI-15  |
| 18)<br>. 19)  | Sri S.C.Kalita, D'Man Gr.III<br>Sri B.Das, D'Man Gr.III  |
| F)  | PROJECT DIVISION NO.II   |
| 20)   | Sri S.K.Bardhan, D'Man Gr.III  |
| G)  | GANGTOK CENTRAL DIVISION   |
| 21)<br>22)<br>23)                                     | Sri Srikanta Mandal, D'Man Gr.III<br>Sri B.Bhattacharjee, D'Man Gr.III<br>Sri Pradip Haldar, D'Man Gr.III  |

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(H)
                          MEGHALAYA CENTRAL DIVISION
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             25)
                          Sri Biprajit Seal, D'Man Gr.III
                          Sri Nabajyoti Kakoti, D'Man Gr.III
Sri Wilson Panmei, D'Man Gr.II
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                          Sri Utttam Kr.Suklabaidya, D'Man Gr.II
             28)
             29)
                          Smt.Banita Lyngdoh, D'Man Gr.III
             30)
                          Smt.Rita Tham, D'Man Gr.III
                          Sri Safique Uddin Ahmed, D'Man Gr.II
             31)
                          Sri Dilip Adhikari, D'Man Gr.II
             33)
                          Sri Prasanta Kr.Aich, D'Man Gr.III
             34)
                          Sri Ashim Kr. Talukdar, D'Man Gr. II
             35)
                          Sri Subrata Roy
                          Sri Jaqannath Bhattacharjee, D'Man Gr.II
             36)
                          Sri Swapan Kr.Bose, D'Man Gr.I
                          Sri Dip Narayan Kundu, D'Man Gr.II
             38)
                          Sri Ranjit Ku.Roy. Ferro Printer
Smt.Kaku Goswami Architectural Assistant
             41)
                          Smt. Meenakshi Mech. Architectural Assistant
             42)
                          Smt. Anjali Saikia. Architectural Assistant
                         Smt. Bornali Rabha. -----do-----
             43)
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                          Smt. Jaba Das.
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                          Smt. Kunjalata Teron-----do-----
             46)
                          Smt. Reena Das
                                                 -----do-----
                         Sri Deilip Kr. Choudhury, Ferro Printer
                         SILCHAR BRANCH
            48)(a)
                         Sri H.Chakraborty, D'Man Gr.I
            49)
                         Sri S.Naskar, D'Man Gr.I
            50)
                         Sri B.M.Dey, D'Man Gr.I
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                         Sri S.C.Biswas, D'Man Gr.II
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                         Sri<sub>b</sub>D.Bhattacharjee, D'Man Gr.II
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No. 20014/2/83/E.IV Covernment of India Ministry of Finance Department of Expenditure

New Delhi, the 14th Dec 183

### OFFICE HEROTANDOM

Sub a Allowances and vacilities for civilian employees of the Central Government serving in the States and Union Territories of North Eastern Region-improvements thereof.

The need for attracting and retaining the services of competent officers for nervice in the North Eartern Region comprising the States of Ssam, Reghaleys, Manipur, Nagaland and Mizoram has been engaging the attention of the Government for some time. The Government had appointed a Committee under the Chairjmanship of Secretary, Department of Paragonnal and Assa Administrative Refers, to review the existing allowances & Administrative Refers, to review the existing allowances and facilities adminished to the various categories of Civilian Control Government employees serving in this region and to suggest suitable improvements. The recommendations of the Committee have been carefully considered by the Government and the President is now pleared to decide as follows in

i) Tenure of posting/deputation.

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11) / "cight-age for Central deputation/training abroad now special mention in confidential Records.

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111) Special (Suty) Allowance :

Central Government civilian employees who have All India transfer liability will be granted a special (Duty) Allowance at the r te of 25 percent of basic pay subject to any a ceiling of M. 400/~ per month on porting to any station in the North Eastern Region. Such of those employees who are excepted from payment of income tax will, however, not

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be eligible for this Precisi (Duty) Allowance.with the Special (Duty) Allowance will be in addition to any special pay and pre Deputation (Duty) Allowance already being drawn subject to the condition that the total of such Special (Duty) Allowance plus special pay/deputation (Duty) Allowance plus special pay/deputation (Duty) Allowance will not exceed & 400/- p.m. Special allowance like Special Compensatory (Remote Locality) Allowance, Construction Allowance and Project Allowance will be drawn separately.

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1.No. 20014/15/66/2.IV/0.II(8) Gost.of India, Ministry of Finance Department of Expenditure

New Welhi the 1 pec 1988

### OFFICE Man worth

Subjuect : Improvements and facilities for Civilian -mployaes of the Central Govt. serving in the States of North Eastern Region, Andoman Nicober and Lakahadeep.

The undersioned is directed to refer to this Dinistry's C.L. No. 20014/3/83-E.IV dated 14th December, 1983 and 40th March, 1984 on the subject mentioned above and to say that the justion of raking suitable improvements in the allowands and facilities to Centual Government employ as justed in North East in Region comprising the States of assam, Maghalaye, fishing the States of assam, Maghalaye, fishing Dagaland, Origina, Arunach 1 Landesh and Discordingly the language of the Govt. Accordingly the President is now placed to desice as follows.

# 111) Breetal (Luty) Allewance.

The Central Govt. Civilian employaea who have all India transfer liability will be granted special (Duty) Allowance at the rate of 12% of basic Tay subject to ceiling of R. 1000/- per month on resting to any station in the North Eastern Region. Special (Duty) Allowance will be in addition to any special pay and/or deputation (duty) allowance already being drawn subject to the condition that the total of such allowance will not exceed R. 1000/- p.m. Special allowance like special compensatory (Remote locality) Allowance, Construction Allowance and Project Allowance will be drawn reparately.

The Central Covt. civilian employees who are mombers of Scheduled Tribes and are otherwise eligible for the grant special (Auty) allowance un at this para and are exempted from layeant of Income Tax under the Income Tax act will "loo draw Special (Muty) Allowance.

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F. No. 11(2)/97-E.II(B) Clove minent of India Ministry of Finance Department of Expenditure

KINNEXCURE

New Delhi, Dated, July. 22, 1998.

OFFICE MEMORANDUM

Subject: Allowances and Special Facilities for Civilian Employees of the Central Government perving in the States and Union Territories of the North-Eastern Region and in the Andaman & Nicobar and Laistendweep Groups of Islands — Recommendations of the Fifth Central Pay Commission.

With a view to attracting and retaining competent officing for service in the North-Eastern Region, comprising the territories of Arunachal Pradesh, Ascam, Manieur, Maghalaya, Mizoram, Nagaland and Indura; orders were issued in this Ministry's O.M. No. 20014/3/83-E.IV dated December 14.1983 extending certain allowing each other facilities to the Civilian Central Government employees serving in this region. In terms of persugation 2 these orders other than those contained in paragraph 1 (iv) libid, were also to apply mutatis militandis to the Civilian Central Government employees posted to the Andamun & Nicober Islands. These were further extended to the Central Government employees posted to the Lakshadweup Islands in this Ministry's O.M. of even number stated. March 30, 1984. The allowances and facilities were further liberalised in this Ministry's O.M. No. 20014 16/18/E.IV/. E.II(B) dated December 1, 1988 and were also extended to the Central Government employees posted to the North-Eastern Region.

- in the allowances and facilities admissible to the Central Government employees, including Officers of the All India. Services, posted in the North-Eastern Region. They have further recommended that these may also be extended to the Central Government employees, including Officers of the All India Services, posted in Sikkim. The recommendations of the Commission have been considered by the Government and the President is now pleased to decide as follows:
  - (i) Tenure of Posting/Deputation
    The provisions in regard to tenure of posting/deputation contained in this Ministry's (i) Millio (20014/3/83-E.IV dated December 14, 1983, read with O.M. No. 20014/16/86-E.IV/E.II(B) dated December 1, 1988; shall continue to be applicable.
  - (II) Weightage for Central Deputations/Training Abroad and Special-Montion in Confidential Reports
    The provisions contained in this Ministry's O.M. No. 20014/3/83-E.IV dated December 14, 1983, reed with O.M.
    No. 20014/18/86-E.IV/E.II(B) dated December 1, 1988, shall continue to be applicable.

(iii) Special [Duty] Allowance

Central Government Civilian employees having an "All India Transfer Liability" and posted to the specified Territories in the North-Eastern Region shall be granted the Special [Duty] Allowance in the rais of 12.5 per cent of their basic pay as prescribed in this Ministry's O.M. No. 20014/16/88-E.IV/E.H(!) dated Decimber 1, 1988, but without any celling on its quantum. In other words, the ceiling of Re 1,000 per month currently in force shall no longer be applicable and the condition that the aggregate of the Special [Duty] Allowance plus Special Pay/Deputation (Duty) Allowance, if any, will not exceed Rs 1,000 per month shall also be dispensed with. Other terms and conditions governing the grant of this Allowance shall, however, continue to be applicable.

In terms of the orders contained in this Ministry's O.M. No. 20022/2/88-E:li(B) dated May 24, 1989, Central Government Civilian employees having an "All India Transfer Liability" and posted to neive in the Andaman & Nicobar and Lakshadweep Groups of Islands are presently entitled to an Island Bocial Wildwance at varying rates in lieu of the Special [Duty] Allowance admissible in the North-Eastern Region. This Allowance shall continue to be admissible to the specified category of Central Government employees at the same affects as prescribed for the different specified areas in the O.M. dated May 24, 1989, this without any ceiling on its quantum. This Allowance shall also hanceforth be termed as Island Special (Duty) Allowance Repeated orders in regard to this Allowance have been Island in this Ministry's O.M. No. 12(1) 90 B.II(E) dated Muly 17, 1998.

Attention is also invited in this connection to the clarificatory orders contained in this Ministry's O.M. Not lead to 11(3)/95-E.II(8) dated January 12, 1993, which shall continue to be applicable not only in respect of the partie of Central Government amployees posted to serve in the North-Eastern Region but size to those posted to the interest of the Andamen & Nicober and Lakshackweep Groups of Islands.

Athent to

Epecial Compensatory Allowances

Orders in regard to revision of the rates of various Special Compensatory Allowances, such as Remote Locality Allowance, Bad Climate Allowance, Tribat Area Allowance, Composite Hill Compensatory Allowance, etc., which are location-specific, have either been separately issued or are under issue based on the Government decisions on the recommendations of the Fifth Central Pay Commission relating to these allowances. These orders shall apply to the digital Central Cicvernment employees posted in the specified continues in the North-Eastern Region, Are laman & Nicobar-Islands and Lakshadweep Islands, depending on the area(s) of their posting and subject to the observariae of the terms and conditions specified therein, and Allowance amployees who are entitled to the Special Duty). Allowance or the Island [Special Duty] them in terms of these separate, orders.

Central Government employees er titled to Declai Compensatory Allowances, separate orders in respect of which are yet to be issued, will continue to draw such allowances, at the existing rates with reference to the introduction in the corresponding revised scales of pay but for the introduction of the corresponding revised scales of the recommendations of the Fifth Central Pay Commission and the Clove imment decisions the reon.

- (v) Travelling Allowance on First & prointment
  The existing concessions as provided in this Minustry's O.M. No. 21.6.1.6.783-E.IV dated December 14, 1983 and further liberalised in O.M. No. 20014/11/88 & IV/E.II(B) dated E. vember J. 1988, shall continue to be applicable.
- (vi) Travelling Allowance for Journeys on Transfer: Road Mileage for Transportation of Personal Effects.
  On Transfer; Joining Time with Loave
  The existing provisions as contained in this Ministry's O.M. No. 20014/3/83-E. 'V dated December 18, 1983

(vii)Leave Travel Concession

In terms of the existing provisions as contained in this fi finistry's O.M. No. 20014 3, 73-E.fV dated December 14, 1983; the following options are available to a government servent who leaves his family behind at the old for the family.

For the family

(a) the government servent can evall of the lineve trave concession for journey to it a Hickme Town once in a block period of two years under the normal Lesye Travel Concession Rules;

(b) In fleu thursol, the gove imment servant can avail of the facility for infimeelifherself to it aver give a year from the station of posting to the Home Town or the place where the family is realist and for the family included in and for the family up to 24 years in respect of daughtern also to the clones a year to visit the government and servant at the station of posting

These special provisions at all continue to be applicable.

in addition. Central Government employees and their families posted in these territories is rall be entitled to avail of the Leave Travel Concession; in emergencies, on two additional occasions during it eliminisser, tice career. This shall be termed as "Emergency Passage Concession" and is intended to a sable the Central Government employees a refor their families [spouse and two dependent children] to the validitier to the home town or the station of posting in an emergency. This shall be over and above the normal entitlements of the employees in terms of the O.M. dated December 14, 1983, and the two additional posting in an emergency are referred to the two additional posting in an emergency of the employees in terms of the O.M. dated December 14, 1983, and the two additional posting in a admissible tunder the normal Leave Travel Concession Rules.

Further, in modification of I hat orders contained in this Ministry's O.M. No. 20014/10/86-Ex V/E:II(B) dated December 1, 1988, Officers drawing pay of Rs 13,500 and above and their limities, i.e. apouse and two dependent children (up to 18 years in respect of sons and up to 24 years in respect of anythers) will be permitted to travel by air ion Leave Travel Concession between Againtal/Alzaw/In-phi/II Itabai/Bilcher in the North East and Calcutta and vice versa; between Port Bink in the Ardenian & Nic. 4 or Islands and Calcutta/Madras and vice versa; and between Kavaratti in the Lakshadweep Islands and Cochin and vice versa.

Atheral Colombia

(vill) Children Education Atlowance and Hostel Subaldy
The existing provisions as contained in this Ministry's O.M. No. 20014/3/83-E.IV dated December 14, 1983 shall continue to be applicable. The rates of Children Education Allowance and Hostel Subaldy having been revised in the Department of Personnel & Training C.M. No. 21017/1/97-Esti. (Allowance) dated June 12, 1998, the Allowance and Subaldy shall be payable at the revised monthly rates of Hs 100 and Hs 300 respectively per child.

The facility of retention of Government accommodation at the Last Station of Posting by the Central Government employees posted to the specified territories and whose families continue to stay at that station is available in terms of the orders contained in the erstwhile Ministry of Works & Housing O.M. No. 12035/24/77-Vol. Visional of the orders contained in the erstwhile Ministry of Works & Housing O.M. No. 12035/24/77-Vol. Visional of the orders contained in the erstwhile Ministry of Works & Housing O.M. No. 12035/24/77-Vol. Visional of the orders of the orders of the orders of the entities to the eligible Central Government employees posted in the North-Eastein Region, Andaman & Nicobar Islands and Lakshadweep Islands. In partial modification of these orders, Licence Fee for the accommodation to retained will be recoverable at the applicable normal rates in cases where the accommodation is below the type to which the employee is entitled to and at one and a fall times the applicable normal rates in cases. Where the entitled type of accommodation has been retained. The facility of retention of Government accommodation prescribed in the Rules.

- (x) House Rent Allowance for Employees in Occupation of Hired,Private Accommodation
  The orders contained in this Ministry's O.M. No. 11016/1/E.il(B)/6/ dated March 29, 1984, and extended in this Ministry's O.M. No. 20014/10/86-E.il//E.il(E) dated December 1, 1988, shell continue to be applicable.
- As provided in this Ministry's O.M. No. 20014/16/116-E.IV/E.II(B) dated December 1, 1988, Central Government employees who are aligible for residential telephones may be permitted to retain their residential telephones at their last station of posting, provided the rental and all other charges are paid by the concerned employees.

  1. Themseelves:

(xii)Medical Facilities
Families and the aligible dependents of Central Government employees who stay behind at the previous stations of posting on the employees being posted to the specified tentionies shall continue to be eligible to avail of CGHS facilities at stations where such facilities are svallable. Detailed orders in this regard will be issued by the Ministry of Health & Family Welfaro.

- 3. The President is also pleased to decide that these orders, in so far as they relate to the Central Government employees posted in the North-Eastern Region, shall also be applicable mutatis mutantis to the Chillan Central Government employees, including Officers of the All India Services, posted to Sikkim
  - 4. These orders will take effect from August 1, 1597
- 5. In so far as persons serving in the Indian Audit and Accounts Department are concerned, these orders issue after consultation with the Comptroller and Auditor General of India.
  - 6. Hindl version will follow.

CALCUMPED DAJAMA

Joint Secretary to the Government of India

All Ministries/Department of the Government of India [As per standard Distribution List] . Copy [with usual number of spare copies] forwarded to C&AG, UPSC, etc. [As per standard Endorsement List] Copy also forwarded to Chief Secretary, Andaman & Nicobar Islands and Administrator, Lakehardweep.

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# NUEWURDOF

### GOVERNMENT OF INDIA: DIRECTORATE GENERAL OF WORKS CENTRAL P.W.D. NIKNIAN BUAYAN

Stept 190111, dated 2.2.19

### OFFICE MEMORANDUM

Subj. Regarding payment of SDA to staff working in Florik Bastern Zone.

Withoundersigned is directed to refer to Cldet Engineer (NEZ)'s letter No.71/2/92-Admn. dated 11.9.98 or, the subject cited above and to say that admissibility criteria for grant of Special Duty Allowance to Central Government Group 'C' and 'D' Employees posted in North East Region has been examined in consultation with M/o UA&E and M/o Fluance, Department of Expenditure and it has been decided that transfer liability of them employees within 12 blates he. 7 States of NER, West Bengal, Bihar, Orlssa, Sikkim and part of Madhya Pradesh cannot be treated as all India transfer liability to full'I the conditions laid down by the Supreme Court as well as M/o finance. Hence, they are not entitled to

Therefore, in terms of CAT, Guwahati Bench's Judgement dated 26 6.98 these employees may not be paid Special Dary Allowance henceforth. However, the amount already paid to them shall not be recovered.

Mithis issues with the approval of Director General (Works).

Shrl K. Srinivūšan, Chief Engineer (NEZ),

CPWD,

Cleve's Colony, Dhankhell,

SHILLONG-793 003.

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CENTRAL ADBINISTRATIVE TRIBUNAL GUWA HATI BENCH: 0.A. 94/99 A NAME OF THE PARTY OF THE PART

ANNEXURE - &C

### C.P.w.D.Enginemoring Drawing staff Asso. & Ors.

.... Applicants.

. - Vs -

Respondents.

Union of India & Grs PRESENT

THE HOUVEE MR. DUSTICE D.N.BARUAH, VICE-CHAIRMAN.

Advocate for the applicants: Mr.A.Ahmed Advocate for the respondents: Mr.B.C.Pathak, Addl. C.G.S.C.

Date

### Order of the Tribunal

28-4-99

Present: Hon ble Mr. Justice D. N. Baruah, Vice-Cheirman

Objection has not been filed in spite of granting adjournment.

pathok, learned Addl.C.G.A.C. has already entered appearance on behalf of all the respondents. No formal notice need be sent. List on 21-5-99 for filling of written statement and further orders.

Interin order shall continue.

Sd/VICE CHAIRMAN

Memo. No. 15 22

Date 5/5/90/

Copy for information and nacessary action to:

1. Mr. B.C. Pathak, Addl. C.G.S.C, Central Administrative Tribunal, Guwahati
Bench, Guwahat -5.

2. Mr. A.Ahmed, Alvocate, Central Administrative Tribunal, Guwahati ench, Guwahati -5.

SECTION OFFICER ( )

25.50

Attantal to

### CENTRAL, ADMINISTRATIVE TRIBUNAL GÜWAHATI BENCH

Date of Order: This the 19th Day of December 2000.

HON'BLE MR.JUSTICE D.N.CHOUDHURY, VICE-CHAIRMAN HON'BLE MR.M.P.SINGH, ADMINISTRATIVE MEMBER

# O.A.No.94 of 1999

- Engineering Drawing Staff Association Guwahati 1. Branch, Guwahati.
- Sri Akan Kumar Dutta, 2. President of Engineering Drawing Staff Association Guwahati Brnach, Guwahati.
- Sri Anil Kumar Das, Secretary of Engineering Drawing Staff Association, Guwahati Branch, Applicants.

By Advocate Mr.A.Ahmed.

-Vs-

Union of India & Ors.

Respondents.

By Advocate Mr.B.C.Pathak. Addl.C.G.S.C.

# O.A.No.95 of 1999

All India N.G.O.S.s Association. 1.

Applicants.

- 2. Sri Nagen Bhatta President.
- Sri Dhiraj Nag, Secretary Central Public Works Department, Guwahati Branch, Guwahati.

Advocate Mr.A. Ahmed.

Union of India & Ors.

Respondents.

By Advocate Mr.B.C.Pathak., Addl.C.G.S.C.

# O.A.No.96 of 1999

- Central P.W.D. Workers Union Guwahati Branch, Guwahati.
- Sri Anil Goswami. Secretary of Central P.W.D. Workers 2. Union, Guwahati Branch, Guwahati.
- Sri Sibnath Saha з. President of Central P.W.D. Workers Union Guwahati Branch, Guwahati. Applicants.

By Advocate Mr.A. Ahmed

-Va-

1. Union of India & Ors.

Respondents.

By Advocate Mr.B. Pathak, Addl.C.G.S.C.

contd/-

# O.A. No. 97 of 1999

- Central Public Works Department Mazdoor Union, Guwahati Branch, Guwahat1.
- Sri Narayan Singh, President of Central Public Works Department Mazdoor Union, Guwahati Branch, Guwahati.
- Sri Prafulla Chandra Kalita, 3. Secretary of Central Public Works Department, Mazdoor Union, Guwahati Branch, Guwahati. Applicants.

By Advocate Mr.A. Ahmed

-Vs-

Union of India & Ors.

Respondents.

By Advocate Mr.B.C.Pathak, Addl.C.G.S.C.

# O.A.No.98 of 1999

- Central Public Works Department, Class IV Staff Union, Guwahati Branch, Guwahati.
- Sri Mritunjay Das, President of Central Public Works Department, Class IV Staff Union, Guwahati Branch,

Sri Joram Topno, Secretary of Central Public Works Department, Class IV Staff Union, Guwahati Branch, Guwahati.

Applicants.

Advocate Mr.A. Ahmed.

-Vs-

1. Union of India & Ors.

Respondents.

By Advocate Mr.B.C.Pathak, Addl.C.G.S.C.

# O.A.No.99 of 1999

- 1. Central Public Work Department, Junior Engineers Speciation, Guwahati Branch, Guwahati.
- 2. Sri Umesh ChandraDas, President of Central Public Work Department. Junior Engineers Association, Guwahati Branch.
- Sri Dilip Deka, Scretary of Central Public Works Department, Junior Engineers Association, Guwahati Branch; Guwahati. Applicants.

By Advocate Mr.A. Ahmed,

-Vs- '

1. Union of India & Ors.

Respondents.

contd/-3

### W

# O.A.No. 100 of 1000

- Central Public Works Department Staff Association, Guwahati Branch, Guwahati.
- Sri Dirish Chandra Bora, President of Central Bublic Work Department, Staff Association, Guwahati Branch, Guwahati.
- 3. Sri Dinesh Chandra Paul, Secretary of Central Public Work Department, Staff Association, Guwahati Division.

Applicants.

By Advocate Mr. A.Ahmed.

1. Union of India & ore.

Respondents.

By Advocate Mr.B.C.Pathak, Addl.C.G.S.C.

### 으 또 브 트 요.

# D.N.CHOUDHURY, VICE-CHAIRMAN:

The issue raised in these applications are no longer resintegra from O.A.No.94 of 1999 to 100 of 1999.

The admissibility of Special Duty Allowance and other like allowance mentioning in the office Memorandum pated 14th December 1983, 29th October, 1986 and 20th paril, 1987 has already been adjudicated upon by the Supreme Court in Union of India & Ors -Vs- S.Vijaukumar and others, reported in 1994 Supp. (3) SCC. The relevant part of the judgment of the Supreme Court is reproduced below:-

"Para 4.(b). The 1986 memorandum makes this position clear by stating that Central Government Civilian employees who have All India Transfer Liability would be granted the allowance "on posting to any station to the North Eastern Region." This aspect is made clear beyond doubt by the 1987 memorandum which stated that allowance would not become payable merely because of the clause in the appointment order relating to All India Transfer Liability. Merely because in the office memoranda of 1983 the subject was mentioned as quoted above is not enough to concede to the submission of Dr. Ghosh. "

The admissibility of the Special Duty Allowance in pursuance of the Government Memorandum has already been adjudicated

contd/-

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upon thus the aforesaid judgment will also regulate the admissibility of these cases. The respondents are accordingly. directed to act as per the decision rendered by the Supreme Court. The office Memorandum dated 24.2.99 (Annexure 5) is reproduced below:

"The undersigned is directed to refer to Chief Engineer(NEZ)'s letter No.71/2/92-Admn, dated 11.9.98 on the subject cited above and to say that admissibility criteria for grant of Special Duty Allowance to Central Government Group 'C' and 'D'Employees posted in North East Region has been examined in consultation with M/O UA&E and M/O Finance Department of Expenditure and it has been decided that transfer liability to these employees within 12 States i.e. 7 States of NER, West Bengal, Bihar, Orissa, Sikkim and part of Madhya Pradesh cannot be treated as all India transfer Liability to fulfil the conditions laid down by the Supreme Court as well as M/O Finance. Hence they are not entitled to S.D.A.

Thornfore, in terms of C.A.T. Guwahati
Bench's judgment dated 26.6.98 these employees
may not be paid Special Duty Allowance
henceforth, However, the amount already paid
to them shall not be recovered.

This issued with the approval of the Director General (Works). "

order to that effect. In the facts and circumstances the respondents are directed to examine afresh the office Memorandum.

In the light of the decision of the Supreme Court these applications stand disposed of, there shall, however be no order as to costs.

Soff New Chriman

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प्रमाणित प्रतिनिधि

ত্ৰection Officer (এ, প্ৰানুদান শুধিকাৰী (ন্যায়িক সাজ। Central Administrative Tribuna) কিল্লীয় সহাাদণিক প্ৰথিক্ষণ

Guwahati Bonch, Guwahati-ह गवाहाती न्यायपीठ, गुवाहारी-र Hald Junto

Jan. 07 2002 04:56F

NN EXULT

No. 14/21/91-EC. 1V(C) Government of India Directorate General of Works Central Public Works Department

> Nirman Hanvan, Mew Delli Dated the 7 January, 2 10 ...

# OFFICE ORDER

Sub:-Payment of Special Duty Allowance to Group 'C', 'D' and Work Charged officials of CPWD in North East Region.

The payment of Special Duty Allowance (SDA) to the employees posted in the North East Region was allowed vide M/o Finance O.M. No. 20014/3/83-E.TV dated 14.12.1983 as amended from time to time. Some employees' Unions in CPWD have also raised the issue before the Hon'ble CAT, Guwaliati Bench in OA No. 95 to 100 of 1999 where the Hon'ble CAT has issued Order dated 19.12.2000 to review this Directorate's Order of even number dated 24.2.1999.

The manor has been considered in consultation with M/o Fluance (Dept. of Exponditure). All pending cases in the North East Rogion may be decided as under:-

- 1. Group 'C' 'D' and Work-Charged employees of NER for whom recrudinged, transfer and semiority are regionalized, are not cutified to Special Duty Allowance. These employees need to be considered individually and a reasoned order detailing all the reasons for non-entitlement of SDA to any such employee considered ineligible will be issued by the concerned Superintending Engineers, Such reasoned order should be addressed individually and served by Registered Post / 'Peon Book.
- Junior Engineers recruited and promoted on All India basis and posted to any station in NE Region from outside may be entitled to SDA.
- 3. Office Superintendents and Stenographer, Grade I promoted on all India basis may also be entitled to SDA, if posted to NE Region fro a outside.

-2,-

4. The payment of Special Duty Allowance to incligible officials must be stopped immediately henceforth. As regards recovery of the amount already paid, the joint off date for the purpose will be intimated as soon as the decision is taken by the competent authority.

(V.K. KONDAL)

Dy. Director Admn.II

Γα

- Addi Director General (Works), Eastern Region, CPWD, Kolkata-20.
- 2. Chief Engineer (NEZ), CPWD, Dhankhetl, Shillong,
- 2--- Supldy Engineer (Coord.), Eastern Region, Kolkata-20.
- 4. To All Applicants in O.As No. 95 to 100 of 1999.

Copy also forwarded to:-

To his U.O letter No. G-Misc/SDA/Pr.AO/TC/2001-02/2739 dt. 15.6.2001.

(U.K. SINHA)
Section Officer

Attental Autor

All Rood

D731020